NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Co. Appeal No. 7/252(3)/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018

Name of the Company:

J R Credit Pvt Ltd

V/s.

ROC, Gujarat Madhya Pradesh

Section of the Companies Act:

Section 252(3) of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Vishalk. Sevak Borno. Dhiroch Dave Advoste

Persitiones.

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2.

ORDER

Learned Advocate Mr. Vishal Sevak i/b Learned PCS Mr. Dhiren Dave present for Appellant. None present for ROC.

Appellant is directed to issue notice of date of hearing along with copy of petition on ROC and shall file proof of service.

ROC shall file its objections within 15 days from the service of notice.

Appellant is directed to file bank statement of the company, and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

List the matter on 08.02.2018

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 18th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL